

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3973

TO BE ANSWERED ON DECEMBER 12, 2019

MISUSE OF TITLE OF PMAY

No. 3973. SHRI ADHIKARI DEEPAK (DEV):

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that several private builders have started using Pradhan Mantri Awas Yojana branding/logo in their advertisement;**
- (b) if so, whether these builders have sought/received such permission and if so, the details thereof; and**
- (c) the details of action to be taken by the Government against those errant builders who have not taken such approval?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c): No, Sir. States/Union Territories (UTs) have informed that they have not received any complaint regarding misuse of title/logo/branding of Pradhan Mantri Awas Yojana (PMAY) so far.

However, in order to deal with complaint regarding alleged misuse of title/logo/branding of PMAY by private builders who have not been permitted by the Government to do so, the following actions have been taken by the Ministry:

(i) In order to ensure transparency and facilitate the citizens in registration for demand assessment, the Ministry has enabled the facility of online application through PMAY-U MIS Portal.

(ii) A disclaimer has been posted on the website of the Ministry intimating the general public that this Ministry has not authorized any private entity or person to collect money as a consideration for availing of any benefit under the PMAY-U Mission.

(iii) A public notice cautioning general public against possible fraud in the name of PMAY-U Mission (coloured advertisement) was published on 14th May, 2017 in 51 major general dailies (pan India) through DAVP.

(iv) State/UT Governments have been requested to issue disclaimer/public notice cautioning the general public about unscrupulous individuals/entities from cheating the general public.

(v) Principal Secretaries/Secretaries in charge of Housing/Urban Development have been requested to exercise vigil on such advertisements or instances where the nomenclature of PMAY-U Mission is being used with mala fide intentions and to proceed against the wrongdoers as per law. The States/UTs have further been advised to issue appropriate instructions to the concerned officials at the District/ULB level for similar action at their end.
